

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1752

ANSWERED ON:22.07.2014

COMPENSATION FOR VICTIMS OF NAXALISM

Tadas Shri Ramdas Chandrabhanji;Venkatesh Babu Shri T.G.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has formulated a compensation policy for victims of naxal violence for both the civilians and security personnel;

(b) if so, the details thereof; and

(c) the amount of compensation provided to security personnel and civilians during each of the last three years and the current year, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (c): The State Governments have their own compensation policy for the families of civilians and the State Police personnel killed in Left Wing Extremism (LWE) violence. However, under the Security Related Expenditure (SRE) Scheme, the Central Government reimburses to the State Governments the ex-gratia payment of upto Rs. 1 lakh to the family of civilian killed and Rs. 3 lakh to the family of security personnel killed in LWE violence. An ex-gratia compensation of Rs. 15 lakh is, inter-alia, paid to the next of kin (NoK) of the Central Armed Police Force (CAPF) personnel killed in action.

Besides, the Government of India is administering a Scheme titled "Central Scheme for Assistance to Civilian Victims of Terrorist/ Communal/ Naxal Violence" under which a financial assistance of Rs. 3 lakh is given for each death or permanent incapacitation (disability of 50% or above) to the family of civilian victims. The State-wise details of civilian victims/next of kin of victims of Naxal violence, who were provided financial assistance under the Central Scheme for Assistance to Civilian Victims of Terrorist/ Communal/ Naxal Violence during the last three years and the current year is annexed.